

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 325 of 2013

Dated : 13th February, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Timarpur Okhla Waste Management Co. Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent (s)

**Counsel for the Appellant (s) : Mr. Kumar Mihir
Mr. Vishal Gupta
Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Vishal Anand
Mr. Gaurav Dudeja for R.3
Mr. Arjun Krishnan for R.2
Mr. Manu Seshadri for R.1**

ORDER

Mr. Manu Seshadri, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.1; Mr. Arjun Krishnan, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.2 and Mr. Amit Kapur, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No. 3 and they seek some time to file the reply. Accordingly, they are directed to file the same after serving copy on the other side.

Post the matter on **11.03.2014.**

**(Rakesh Nath)
Technical Member
ts/js**

**(Justice M. Karpaga Vinayagam)
Chairperson**